

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3626
ANSWERED ON:11.12.2009
SEALING IN DELHI
Bali Ram Dr.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

:

(a) the types of properties sealed and de-sealed in various areas of Delhi during the last three years, as on date and the basis thereof; and

(b) the steps taken by the Government to find a permanent solution in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): The types of properties sealed and de-sealed in Delhi include residential, commercial and institutional.

(b): The steps taken by the Government include:-

(i) notification of Master Plan for Delhi, 2021 (MPD-2021) on 7th February, 2007;

(ii) providing for enhanced development control norms for residential plotted development, group housing, industrial plots, commercial plots etc.;

(iii) liberalized provision of Mixed Use in residential areas;

(iv) permitting small shops of daily needs on ground floor, in residential areas;

(v) amendment to MPD-2021 on 12.08.2008;

(vi) approval of revised guidelines and regulations for regularization of unauthorized colonies;

(vii) enactment of the National Capital Territory of Delhi Laws (Special Provisions) Act, 2009 in continuation of earlier Acts/Ordinance to maintain status quo in respect of certain categories of unauthorized development till 31st December, 2009.